

SECTION-II

**IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION**

PETITION FOR SPECIAL LEAVE TO APPEAL (CRL.) NO. 1396 OF 2017

T.P. Chaturvedi ... Petitioner(s)

VERSUS

State of Uttar Pradesh & Anr. ... Respondent(s)

OFFICE REPORT

The matter above mentioned was listed before the Hon'ble Court on 16th February, 2017 when the Court was pleased to pass the following order:

"Issue notice, returnable in four weeks.

Dasti, in addition, is permitted.

Till the next date of hearing, there shall be stay of further proceedings in Complaint Case No. 1899 of 2011, titled as "Dr. Rajesh Kumar Agarwal Vs. Dr. T.P.Chaturvedi" pending before the Court of Chief Judicial Magistrate (II), Varanasi. "

There are two Respondents in the instant matter and Show Cause Notice returnable on 24th March, 2017 was issued to the said Respondents through registered post A.D. as well as dasti through Counsel for the Petitioner on 23rd February, 2017.

No return of service has been received in respect of both the Respondents on usual mode, so far.

Counsel for the Petitioner has on 20th March, 2017 filed Affidavit of service stating therein that dasti order alongwith full paper books of Special Leave Petition were issued to Respondent No.1 through DTDC Express Courier Service but the delivery boy was not allowed to deliver the courier by the Security Guard and therefore Respondent No.1 could not be served and to Respondent No.2 through Speed Ex Courier and

:2:

Cargo Service. The receptionist in the Respondent No.2 Dental Clinic received the courier with complete content (Copy of Affidavit of service is enclosed herewith for kind perusal of the Hon'ble Court).

Service of Show Cause Notice is incomplete on Respondent No.1/State and complete on Respondent No.2 by way of dasti service.

The matter above-mentioned is listed before the Hon'ble Court with this office report.

DATED this the 21st day of March, 2017.

COPY TO:

ASSISTANT REGISTRAR

Mr. Pramod Dayal, Advocate

c4/dk

ASSISTANT REGISTRAR